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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
\*\*\*

C.A. 779/97.

Dt. of Decision : 21-07-97.

T.Rajendran

.. Applicant.

Vs

1. The Union of India, rep. by its's  
General Manager, SC Rly,  
Rail Nilayam, Sec'bad.
2. The General Manager,  
Railway Electrification,  
Allahabad.
3. The Chief Project Manager,  
Railway Electrification,  
SC Rly, Vijayawada.
4. The Divl.Rly.Manager(P),  
SC Rly, BZA/Vijayawada.

.. Respondents.

Counsel for the applicant : Mr.G.V.Sekhar Babu

Counsel for the respondents : Mr.V.Bhimanna, Addl.CGSC.

CCRAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

*Jai*  
*22.7.97*

*D*

ORDER

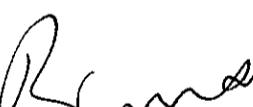
ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.G.V.Sekhar Babu, learned counsel for the applicant and Mr.V.Bhimanna, learned counsel for the respondents.

2. The applicant in this OA is working as Casual Temporary status Driver under R-3. He has been empanelled for absorption in Group-D posts in the scale of pay of Rs.750-940/- by the impugned order No.E.252/KSRE/3080/Screening/Vol.II dated 24-02-97 (Annexure-VIII). His name stand at Sl.No.92.

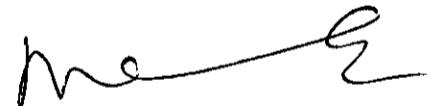
3. The contentions and prayer in this OA ~~are~~ <sup>are</sup> same as the contentions and prayer in OA.777/97. Hence we follow the direction given in OA.777/97 and the respondents are directed to implement the directions given in OA.777/97 in this case also.

4. The OA is ordered accordingly at the admission stage itself. No costs.



(B.S.CAI PARAMESHWAR)  
MEMBER(JUDL.)

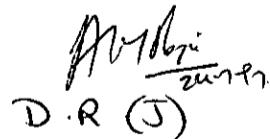
21.7.97



(R.RANGARAJAN)  
MEMBER(ADMN.)

Dated : The 21st July, 1997.  
(Dictated in the Open Court)

spr



D.R (J)

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## Copy to:

1. The General Manager, South Central Railway, Railnilayam, Secunderabad.
2. The General Manager, South Railway Electrification, Allahabad.
3. The Chief Project Manager, Railway Electrification, South Central Railway, Vijayawada.
4. The Divisional Railway Manager(P), South Central Railway, BZA/Vijayawada.
5. One copy to Mr.G.V.Sekhar Babu, Advocate,CAT,Hyderabad.
6. One copy to Mr.V.Bhimanna, Addl.CGSC,CAT,Hyderabad.
7. One copy to D.R(A),CAT,Hyderabad.
8. One duplicate copy.

YLKR

self  
X/8/87/ax

OB

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M  
(J)

DATED 21/7/87

ORDER/JUDGEMENT

M.A. / R.A / C.A. NO.

in  
D.A. NO. 779/87

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions. कानून के अनुसार

Dismissed

Central Administrative Tribunal

PNTH

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs

YLKR

II Court.

11/7/87  
M. JAI